

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

R.P. No. 8 of 2014 in
Appeal No. 86 of 2013

Dated : 28th May, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of

Karnataka Power Transmission Corporation Ltd. ...Appellant (s)
Versus.
Karnataka Elec. Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Kusu Chaturvedi for R.2

ORDER

The only clarification sought for by the Review Petitioner in this Review Petition is that the tariff of Rs. 3.96/- would apply only for the year 2012 onwards and would not apply to the earlier years, namely 2010-2011. But it is noticed both from the Order of the State Commission as well as the Tribunal's Order that the amount of Rs. 3.90/- was applied not only to 2012 but also for 2010-2011.

We have heard the learned counsel for the parties. We feel that instead of clarifying the above issue in this Review Petition, it would appropriate to direct the State Commission to give clarification with regard to the payment for the relevant period namely 2010-2011.

Therefore, the Review Petitioner is directed to approach the State Commission and seek for clarification of the issue referred to above.

In that event, the State Commission is directed to decide the issue and pass Orders in accordance with law after hearing the learned counsel for the parties. Accordingly ordered.

With these observations, the review is disposed of.

(Rakesh Nath)
Technical Membe

(Justice M. Karpaga Vinayagam)
Chairperson

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